

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2416/2002

New Delhi, this the 26th day of April, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Mangtoo Ram
S/o Sh. Harbhajan
R/o Q. No.806, Sewa Nagar
Jhuggi No.3, New Delhi.

.....Applicant
(By Advocate Sh. U.Srivastava)

V E R S U S

1. Union of India through
The Secretary
Cabinet Secretariat
Govt. of India, New Delhi.

2. The Director (Admn)
Govt. of India
Cabinet Secretariat
Special Protection Group
No.1, Safdarjung lane, New Delhi.

3. Surender, working as Casual Labour in the
O/O Director (Admn), Govt. of India
Cabinet Secretariat, S.P.G.No.1
Safdarjung Lane, New Delhi.

.....Respondents
(By Advocate Sh. Rajeev Bansal,
proxy Sh. B.K.Agarwal)

O R D E R (ORAL)

By Shri Shanker Raju,

In view of the order dated 15-1-2002 engaging
the applicant on casual basis, it is stated that the
OA has become infructuous.

2. OA is accordingly dismissed as having
become infructuous.

S. Raju

(SHANKER RAJU)
MEMBER (J)

/vnd/